

NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH
KOLKATACP(IB)No.1670/KB/2018
CA(IB)No1685/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2019, At 10:30 A.M

Name of the Company		Pramod Jain and Ors Vs. Ideal Heights Pvt. Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Miss Urmila Chakrabarty

2) Mr. Indradeep Basu

} for FC

}

12/12/19.

1. MR. SHAUNAK MITRA, Adv.

2. MR. SAUBHIK

CHOWDHURY,
Adv.} Corporate
Debtor} Day
12/12/193. MR. DRIPTO
MAJUMDAR,
Adv.

4. Nitesh Malhotra

ORDER

}

Ld. Counsel for the Financial Creditor and Corporate Debtor appeared. Ld. IRP appeared.

CA(IB)no.1685/KB/2019 is filed under Rule 11 of NCLT Rules by the Financial Creditor and the Corporate Debtor for withdrawal of Petition on the ground of settlement. We heard both Ld. Counsels. We permit withdrawal subject to cost of Rs. 50,000/- to be paid to Prime Minister's National Relief Fund. CA is allowed and disposed of.

IRP submitted that he has not made public announcement. He is exempted from doing so.

Matter is **disposed of**.

Sd

Virendra Kumar Gupta
Member (Technical)

Sd

Madan B. Gosavi
Member (Judicial)